

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 233/GT/2014**

Subject: Truing-up of capital expenditure and tariff for the period 2009-14 for Chamera-II Power Station and determination of tariff for the period 2014-19.

**Petition Nos. 251/GT/2014**

Subject: Truing-up of capital expenditure and tariff for the period 2009-14 for Sewa-II Power Station on account of actual capital expenditure incurred for the period 2014-19.

Petitioner : NHPC

Respondents : PSPCL and 13 others

Date of hearing : 5.1.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson  
Shri A.K.Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K Iyer, Member

Parties present : Shri A.K Pandey, NHPC  
Shri Naresh Bansal, NHPC  
Shri Piyush Kumar, NHPC  
Shri Jitendra Kumar Jha, NHPC  
Shri R.B Sharma, Advocate, BRPL  
Shri S. K Agarwal, Advocate, Rajasthan Discoms  
Shri G.L Verma, Advocate, Rajasthan Discoms  
Ms. Neelam Advocate, Rajasthan Discoms

**Record of Proceedings**

During the hearing, the petitioner submitted that the Revised Cost Estimate (RCE) has been submitted for approval to the Competent Authority on 1.12.2015.

2. The learned counsel for the respondent, BRPL referring to the ROP dated 17.11.2015 submitted that the revised cost estimate has to be approved by the competent authority. The learned counsel however submitted that the detailed reply filed in the petition may be considered while determining the tariff of the generating station.

3. The Commission after hearing the parties, directed the petitioner to submit additional information on affidavit, in respect of the following, with advance copy to the respondents, on or before 29.1.2016 as under:

**Petition No. 251/GT/2014**

i. The clarification in respect of the following assets/works:



Year	Assets/works	Clarification required
2013-14	Claim in respect of extra cost due to non availability of roads & cost incurred for extended period	The recommendations of the Standing Committee do not indicate/mention any cost due to non availability of road. This shall be clarified.
2015-16	Video conferencing facility and up gradation of CCTV between: i) Sewa Dam & power house. ii) Sewa Power station & CO Faridabad	The recommendations of CISF Security Audit team do not indicate/mention 'Video conferencing facility'. Furnish the justification and cost-wise breakup details of the claim.

ii. Copy of the approval of the RCE by the Standing Committee.

4. The respondents shall file their replies, if any by 9.2.2016 and the petitioner shall file the rejoinder, if any, by 18.2.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

5. Subject to the above the orders were reserved by the Commission.

By Order of the Commission

**-Sd/-**  
(T. Rout)  
Chief (Legal)

